

ITEM NO.2

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) DIARY NO(S). 61011/2024

[Arising out of impugned final judgment and order dated 20-12-2024 in SLP(C) No. 6953/2024 20-12-2024 in SLP(C) No. 6950/2024 20-12-2024 in SLP(C) No. 6951/2024 20-12-2024 in SLP(C) No. 6952/2024 passed by the Supreme Court of India]

LABH SINGH

PETITIONER(S)

VERSUS

K A P SINHA

RESPONDENT(S)

( IA No. 301843/2024 - APPLICATION FOR PERMISSION  
IA No. 301844/2024 - EXEMPTION FROM FILING PAPER BOOKS)

Date : 27-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Arun Sharma, Adv.  
Mr. Kamaldeep Kaur, Adv.  
Ms. A.Ushi Reddy, Adv.  
Ms. Shreshta Ragasandesh, AOR

For Respondent(s) Mr. Tushar Mehta, Ld. SG  
Mr. Lokesh Sinhal, Sr. AAG/Haryana  
Mr. Samar Vijay Singh, AOR  
Mr. Madhav Sinhal, Adv.  
  
Mr. Gurminder Singh, AG Punjab  
Mr. Vivek Jain, DAG  
Mr. Siddhant Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Permission to file contempt petition is granted.
2. Issue notice for tomorrow i.e. 28.12.2024. To be taken up at 11.00 a.m.

3. Learned Advocate General for the State of Punjab is present online. A soft copy of this contempt petition is directed to be supplied to him during the course of the day.
4. Learned Advocate General undertakes to submit a compliance report tomorrow, i.e. 28.12.2024 by 11.00 a.m.
5. The Chief Secretary, Punjab and Director General of Punjab shall remain present on-line.

(GEETA AHUJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR